

4. Subsequently on 09.11.2022 once again the appeal went unattended and was accordingly adjourned. Registered notice sent to the address mentioned in form 36 has been returned back with a noting "On enquiry, told that the party has left after selling the house".

5. On these facts we are left with no choice but to dismiss the appeal. The appeal is accordingly dismissed.

4. Decision announced in the open court in the presence of both the parties on 25.04.2023.

Sd/-
[ANUBHAV SHARMA]
JUDICIAL MEMBER

Sd/-
[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Dated: .04.2023

Neha

Copy forwarded to:

1. Appellant
2. Respondent
3. CITi
4. CIT(A)
5. DR

Asst. Registrar
ITAT, New Delhi